

निर्माण, आवास और संभरख मंत्रालय के  
दरमन्चारी

८६ श्री बालमोकी, क्या निर्माण,  
आवास और संभरख मन्त्री यह बताने की कृपा  
करेंगे कि

(क) पिछले सात वर्षों में मन्त्रालय में  
कितने लोभर डिबीजन और अपर डिबीजन  
क्लर्क भर्ती किये गये,

(ख) उनमें से कितने क्लर्क अनुसूचित  
जातियों और अनुसूचित आदिम जातियों के  
हैं, और

(ग) क्या अनुसूचित जातियों और  
अनुसूचित आदिम जातियों के लिये रक्षित  
जगह भर ली गयी है ।

निर्माण, आवास और संभरख मन्त्री  
(श्री क० ख० रेड्डी) (क) से (ग) यह  
आकड इकट्ठे किये जा रहे हैं और तैयार  
होने पर समा की भेज पर रख दिये जायेंगे ।

#### Employees Provident Fund

90. Shri Keshava: Will the Minister of Labour and Employment be pleased to state

(a) what is the opening balance of the Employees Provident Fund on the 1st April, 1957, and

(b) the amount spent out of this in 1956-57?

The Deputy Minister of Labour (Shri Abid Ali). (a) Rs 28 54 crores

(b) Rs 1.36 crores (Rs 1.16 crores refunded to members etc and Rs 0.20 crores spent on administration expenses) This amount was spent out of the balance on 1st April, 1956

#### Himachal Pradesh Transport Workers Union

91. { Shri Punnoose  
Shri Vasudevan Nair:

Will the Minister of Labour and Employment be pleased to state.

(a) whether it is a fact that the Himachal Pradesh Transport Workers Union is proposing to launch a peaceful strike, and

b) whether Government propose to intervene in this matter and consider the workers' grievances?

The Deputy Minister of Labour (Shri Abid Ali): (a) No notice of strike has been received by the authorities

(b) Does not arise at present

#### Labour Acts

92. { Shri Vasudevan Nair.  
Shri Punnoose:

Will the Minister of Labour and Employment be pleased to state the number of employers prosecuted and convicted for not implementing Payment of Wages Act, Factories Act, Adjudication Award and Minimum Wages Act in 1955, 1956 and 1957 (State and Industry-wise)?

The Deputy Minister of Labour (Shri Abid Ali): The required information in respect of persons prosecuted and convicted in employments in the central sphere for offences under the Minimum Wages Act and Payment of Wages Act and for non-implementation of adjudication award is given in the statements I to VI placed on the Table [See Appendix I, annexure 46] Information regarding industries in the State sphere is not available. Similar information insofar as the Factories Act is concerned is also not available as enforcement of the Act is the responsibility of State Governments.

#### Purchase of Tobacco by Russia

93 Shri Bali Reddy Will the Minister of Commerce and Industry be pleased to state the quantity of tobacco purchased by Russia from individual dealers and through the State Trading Corporation of India (Private) Ltd, during the year 1956?

The Minister of Commerce and Industry (Shri Morarji Desai): USSR has not purchased any tobacco from